

[AS INTRODUCED IN THE RAJYA SABHA  
ON THE 11TH JULY, 2014]

**Bill No. XXVI of 2013**

THE HIGH COURT OF GUJARAT (ESTABLISHMENT OF A  
PERMANENT BENCH AT SURAT) BILL, 2013

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BILL

*to provide for the establishment of permanent bench of the  
High Court of Gujarat at Surat*

BE it enacted by Parliament in the Sixty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the High Court of Gujarat (Establishment of a Permanent Bench at Surat) Act, 2013.

Short title.

2. There shall be established a permanent Bench of the High Court of Gujarat at Surat and such Judges of the High Court of Gujarat, being not less than three in number, as the Chief Justice of that High Court may from time to time nominate, shall sit at Surat in order to exercise the jurisdiction and power for the time being vested in that High Court in respect of cases arising in the districts of Bharuch, Tapi, Navsari, Surat, Dang and Valsad.

Establishment  
of a  
Permanent  
Bench of the  
High Court of  
Gujarat at  
Surat.

## STATEMENT OF OBJECTS AND REASONS

The High Court of Gujarat is located at Ahmedabad. Gujarat, being a vast State, people have to travel long distances with a lot of inconvenience in order to reach the High Court at Ahmedabad to pursue their cases. This not only consume lest of time but also is expensive for litigants specially those who are poor.

There has been a demand from the people of the State especially those from Bharuch, Tapi, Navsari, Surat, Dang and Valsad districts that a Bench of the High Court be setup at Surat which is a commercially important city of the State of Gujarat. It would greatly help the tribal people living in above said districts to pursue their pending cases for speedy disposal.

Hence this Bill.

MANSUKH L. MANDAVIYA

RAJYA SABHA

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*(Shri Mansukh L. Mandaviya, M.P.)*